

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 32

MA 179/2018 MA 2184/2019 in C.P.(IB)69/MB/2017

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 24.06.2024

**NAME OF THE PARTIES: M/S URBAN INFRASTRUCTURE TRUSTED
LTD V/s NEELKANTH TOWNSHIP &
CONSTRUCTION PVT LTD**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

MA 179/2018 MA 2184/2019 in C.P.(IB)69/MB/2017

- 1) Ms. Nikita Abhyankar, Ld. Counsel for the Applicant in MA 179 OF 2018 & Respondent No. 1 (in IA 2184) and Mr. Hamid Bhati, Ld. Counsel for the Respondent Nos. 2 and 11 are present.
- 2) Ld. Counsel for the Applicant and Respondent No. 1, Ms. Nikita submits that the Arguing Counsel is not available today; however, the counsel for Respondent No. 1 proposes to continue their Arguments in the absence of his Senior Counsel.

- 3) This Bench consider it appropriate to adjourn the matter to avoid the repetition of Arguments on behalf of the Respondent No. 1, later on to be made by the Senior Counsel.
- 4) At request, stand over to 25.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)